

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.102

New IA/2095/ND/2024 IN IB/1105/ND/2020

IN THE MATTER OF:

Nirmal Trading Co.	...	Applicant
Versus		
Printland Digital (India) Pvt Ltd.	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2095/ND/2024:-

This is an application under Section 18 (f) Read with Section 25 (2)(a) of the Insolvency and Bankruptcy Code, 2016 to issue directions to the respondents to hand over the assets and control of assets of the CD. Ld. Counsel for the RP is present through VC. List this application along with main matter on **27.05.2024**.

In the meantime, Counsel for the RP is directed to file a copy of the interim order granted by Hon'ble NCLAT.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**